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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00620 OF 2016**  
**Cuttack, this the 8<sup>th</sup> day of September, 2016**

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**HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE MR. R.C. MISRA, MEMBER (A)**

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Abhiram Panda,  
aged about 52 years,  
S/o Late Alekha Panda,  
Resident of Village Hatasahi,  
PO- Gatioutapatana, PS- Sadar,  
Dist- Cuttack.

.....Applicant

By the Advocate(s)-M/s. N.R.Routray, J.Pradhan, U.K.Bhatt,  
S.K.Mohanty, T.K.Choudhury, S.Sarkar.  
-Versus-

**Union of India, represented through**

1. The General Manager, South Eastern Railway, Garden Reach, Kolkata-43, West Bengal.
2. Chief Workshop Manager, South Eastern Railway, Carriage Repair Workshop, At/Po- Kharagpur, Dist. Paschima Medinipur, West Bengal.
3. Workshop Personnel Officer, South Eastern Railway, Carriage Repair Workshop, At/Po- Kharagpur, Dist. Paschima Medinipur, West Bengal.

.....Respondents

By the Advocate(s)- Mr. T.Rath

**ORDER (ORAL)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:

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“ a. To direct the Respondents to grant Disable Pension in favour of the applicant.

b. And to direct the Respondents to pay the arrear pension;

And pass any other order.....”

3. The case of the applicant, who is stated to be permanently disabled, is that his father while working under the Railways retired on attaining the age of superannuation on 31.07.1977 and he was getting pension till he died on 24.11.1994. The grievance of the applicant is that although his disability percentage was being assessed from time to time but disability pension is not being paid to him despite his repeated approaches to the departmental authorities. Mr. N.R.Routray, Ld. Counsel for the applicant, submitted that although the applicant approached the Respondents through various representations, his latest representation dated 12.07.2016 (Annexure-A/4 series) is pending consideration with the Respondent No.2.

4. Mr. T.Rath, Ld. Standing Counsel for the Railways, submitted that there is inordinate delay in making representation and approaching this Tribunal, to which Mr. Routray, Ld. Counsel for the applicant, submitted that he has already filed appropriate petition, along with this O.A., for condonation of delay.

5. Since the representation of the applicant dated 12.07.2016 is stated to be pending with Respondent No.2 for consideration, without going into the merit of the matter, we dispose of this O.A. at this admission stage with direction to the Respondent No.2 to consider the representation as per the rules and regulations in force and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order and if after such

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consideration the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months to extend the benefit to the applicant.

6. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. N.R.Routray, Ld. Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 13.09.2016.

  
(R.C.MISRA)  
(MEMBER (A))

  
(A.K.PATNAIK)  
(MEMBER (J))

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